

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No. 281/96

Thursday this the 28th day of March, 1996.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

P.Sukumaran,
Retired Assistant Station Master,
Southern Railway,
Nagarcoil Junction.

..Applicant

(By Advocate Mr.K.M.Anthru)

vs.

1. Union of India represented by
The General Manager,
Southern Railway,
Madras_3.
2. The Chief Personnel Officer,
Southern Railway,
Madras-3.
3. The Divisional Personnel Officer,
Southern Railway,
Trivandrum-14.
4. The Divisional Accounts Officer,
Southern Railway,
Trivandrum-14.
5. The Financial Advisor and Chief Accounts Officer,
(Pension),
Southern Railway,
Madras.
6. The Manager,
State Bank of Travancore,
Paruvur,
Quilon.

..Respondents

(By Advocate Ms.Mary Nirmala for Standing Counsel)

The application having been heard on 28.3.1996 the Tribunal on the same day delivered the following:

ORDER

Complaining that retiral benefits were not paid, though that was sanctioned, applicant approached this Tribunal. On being

alerted respondent Railways have promptly made the payment. Applicant admitted that payment has been received. Interest asked for cannot be granted, but applicant will get his costs from the respondents, which we fix at Rs.500/- (Rupees five hundred).

2. Original application is disposed of.

Dated the 28th March, 1996.

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

njj/28.3